## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NOS. 228 OF 2018 & 226 OF 2018 IN DFR NO. 4153 OF 2017

Dated: 21<sup>st</sup> February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Kerala State Electricity Board Ltd. .... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant(s) : Mr. P.V. Dinesh

Ms. Arushi Singh

Counsel for the Respondent(s) : ----

## ORDER (IA No. 228 of 2018 – for Delay in re-filing)

Heard the learned counsel, Ms. Arushi Singh appearing for the Appellant.

- 2. The learned counsel appearing for the Appellant submitted that, there is a delay of 42 days in re-filing the Appeal which has been explained satisfactorily and sufficient cause has been made on accompanying affidavit along with application. The same may kindly be accepted and delay may kindly be condoned.
- 3. Submission made by the learned counsel appearing for the Appellant, as stated above, is place on record.
- 4. In the light of the submission made by the learned counsel appearing for the Appellant and going through the reasoning given in the accompanying affidavit along with application explaining the delay in re-filing the appeal, we find it satisfactory as the sufficient cause has been made. The same is accepted and the delay in re-filing of the appeal is condoned. IA No. 228 of 2018 for delay in re-filing the Appeal is allowed.

## <u>IA NO. 226 OF 2018 IN</u> <u>DFR NO. 4153 OF 2017</u>

- 5. Issue notice on IA No. 226 of 2018 returnable o 05.04.2018. Dasti, in addition, is also permitted.
- 6. List this matter on *05.04.2018*.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

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